

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1217
ANSWERED ON:03.03.2015
WOMEN CASES IN COURT
Sawaikar Shri Advocate Narendra Keshav

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases of crime against women filed in various courts during each of the last three years and the current year State-wise;
- (b) the number of cases in which decisions/judgments have been pronounced by the courts and the number of cases still pending during the said period, State-wise; and
- (c) the steps taken by the Government to clear all the pending cases?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) and (b) As per information provided by the National Crime Records Bureau (NCRB), data on the State/UT wise cases sent for trial during the year, total cases for trial including pending cases from previous year, cases tried, cases convicted and cases pending trial under crime against women during 2011-2013 is enclosed at Annexure.

(c) The Union Government has requested the State Governments and the High Courts to consider setting-up Fast Track Courts (FTCs) for disposal of cases relating to offences against women and other vulnerable sections of society as resolved in the Conference of Chief Ministers and Chief Justices held on 7th April, 2013

The Government has also invited the attention of the Chief Justices of High Courts to the use of provisions under Sections 157, 309 & 327 of the Criminal Procedure Code (Cr.P.C.) with a view to examine the witnesses on a day to day basis, keeping adjournment at a bare minimum and expediting trial of cases involving heinous crimes such as rape. They were requested to impress upon the district judges to scrupulously adhere to these provisions in trial of cases involving heinous crimes such as rape and to conduct trials without adjournment as far as possible.